

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. NO. 744/86

Date of decision: 6.8.93

PRABHU DAYAL

: Applicant

VERSUS

UNION OF INDIA & ORS : Respondents.

None present on behalf of both the parties.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. P.P. Srivastava, Administrative Member

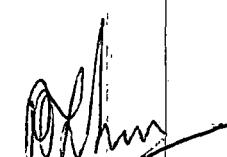
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

The applicant filed the suit praying that he should be given equal chance of promotion and his case should be considered for the post of Fireman Grade A and Diesel Assistant and he should be allowed to appear in the trade test to be held on 25.3.84. He has also prayed that the respondents be restrained not to put any impediment in the promotion of the applicant for the post of Fireman Grade A and Diesel Assistant. Application under Order 37, Rules 1 & was also filed and the directions were given on the same to maintain the status quo as it exists. Subsequently, on 14.9.84, it was brought to the notice of the court that in similar matters, Hon'ble M.P. High Court while considering the orders dated 1.4.77 and 24.6.77 has decided on 24.11.83 that the persons who hold requisite qualifications should be considered and in the light of the said Judgment of the Hon'ble M.P. High Court, Jabalpur Bench gave the directions for the consideration of the applicant's case.

2. There is none to make any submission/whether his case was considered and if so, what are the results and whether the applicant is still aggrieved or not. In the facts and circumstances, we hope that the respondents might have applied the Judgment of the Hon'ble M.P. High Court as

directed on 14.9.84 and might have taken the necessary action and for these reasons, they are not appearing before us.

3. With these observations, the T.A. stands disposed of accordingly, with no order as to costs.

  
( P.P. SRIVASTAVA )  
Administrative Member

  
( D.L. MEHTA )  
Vice-Chairman